Form of Inventory of Articles left in Safe Custody

The foll	lowing inventory of article	es left in safe cus	tody with	
Branch	of	Bank, by Shri	/ Smt./ Kum	_
(deceas	sed), under an agreement/	receipt number	dated	was taken on this
	day of	two thousan	d	
Sr. No.	Description of Articles	s in Safe Custody	Other identif	ying particulars, if any
1				
2				
3				
4				
5				
6				
7				
8				
	above inventory was taken inee or Legal Heir or Per leir	·	Nominee (inclu	ıding Minor Nominee)/
Shri/ Sm	nt./ Kum			
Address				(Signature)
Shri/ Sn	nt./ Kum			
Address				(Signature)
(ii) Witn	ness(es)			
Shri/ Sn	nt./ Kum			
	3			(Signature)
Shri/ Sn	nt./ Kum			
Address	5			(Signature)

(iii) On behalf of Bank Custodian: Shri/ Smt./ Kum. Address ____ (Signature) Bank employee other than Custodian: Shri/ Smt./ Kum. (Signature) Address _____ **ACKNOWLEDGEMENT** *I, Shri/ Smt./ Kum. _____ nominee/ legal heir/ mandate holder *We, Shri/ Smt./ Kum. legal heirs, and Shri/ Smt./ Kum. surviving hirers hereby, acknowledge the receipt of the articles kept in the safe custody comprised in as set out in the above inventory. Shri/ Smt./ Kum _____ (Legal Heir/ Mandate Holder) Signature _____ Shri/ Smt./ Kum. _____ Shri/ Smt./ Kum. Signature _____ Shri/ Smt./ Kum. Signature _____ Date and Place (*Delete whichever is not applicable)